

2

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 140/7/NCLT/AHM/2017**

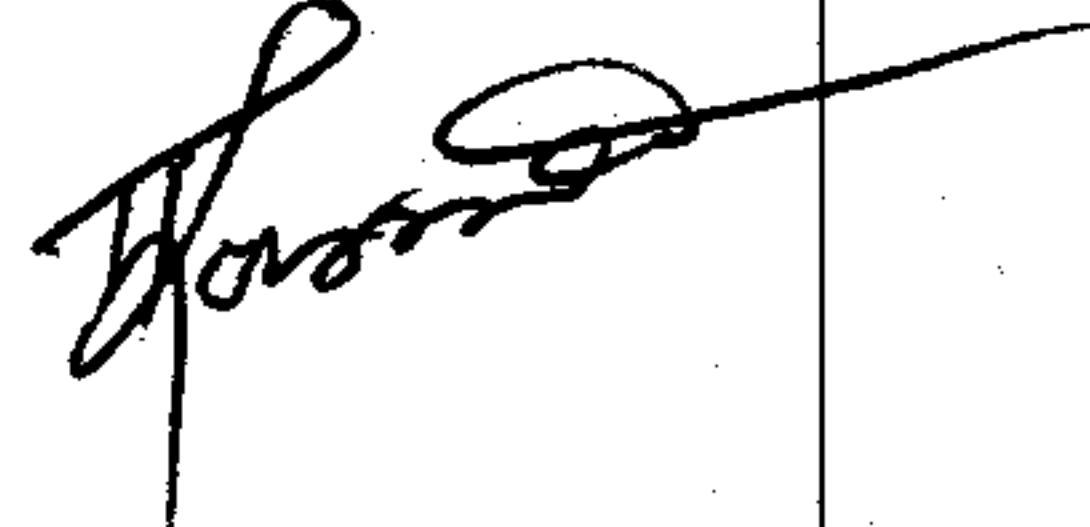
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Bell Finvest (India) Ltd.  
V/s.  
Laser Care India Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	MAHENDRA P PARMAR	Advocate	Applicant/FC	
----	-------------------	----------	--------------	---

2.

**ORDER**

Learned Advocate Mr. Mahendra Parmar present for Financial Creditor/Petitioner.  
None present for Respondent.


Notice issued by Registry returned as "left".


Petitioner already served notice on Respondent.

Respondent not filed objections.

Heard arguments of Learned Counsel for petitioner.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 30th day of November, 2017.